

(क) क्या सरकार को राजस्थान सरकार से इस आशय का अनुरोध प्राप्त हुआ है कि ग्रामीण क्षेत्रों में निर्माण कार्य और निरंतर सूखे से ग्रस्त रहने वाले क्षेत्रों के विकास के लिए पंच वर्षीय योजना में 100 करोड़ रुपये की जो अतिरिक्त राशि नियत की गई है, वह राजस्थान को प्राबंठित की जाये; और

(ख) यदि हां, तो राजस्थान सरकार ने कितनी राशि मांगी है और राजस्थान राज्य में व्याप्त सूखे की स्थिति का मुकाबला करने के लिए केन्द्रीय सरकार राज्य सरकार को कितनी राशि देने की स्थिति में है ?

वित्त मंत्रालय में राज्य मंत्री (श्री विद्या-चरण शुक्ल) : (क) और (ख). चौथी आयोजना की अवधि में ग्रामीण क्षेत्रों में निर्माण कार्यक्रम के लिए की गयी 100 करोड़ रुपये की कुल व्यवस्था में से राजस्थान सरकार ने राज्य के दस जिलों के लिए 36 करोड़ रुपये का परिच्यय करने का अनुरोध किया था। इसके बाद, राज्य सरकार ने इस कार्यक्रम के अन्तर्गत बारह जिलों को शामिल करने के लिये प्रांकड़े आदि प्रस्तुत किये।

अभी तक, इस कार्यक्रम के अन्तर्गत शामिल किये जाने वाले जिलों की केवल आंशिक सूची ही तैयार की गई है। आंशिक सूची में राजस्थान के छः जिले शामिल किये गये हैं। विभिन्न राज्यों / संघीय राज्य क्षेत्रों के और जिलों को शामिल करने के संबंध में अभी अन्तिम रूप से फैसला नहीं किया गया है।

कर अपवंचन

4719. श्री मीठा लाल मीना : क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) देश में ऐसे कितने करदाता हैं, जिन पर वर्ष 1969-70 में कर अपवंचन के लिए मुकदमा चलाया गया था; और उनसे कर के रूप में कितनी राशि वसूल की गई; और

(ख) कर की कितनी राशि अभी वसूल की जानी शेष है और उसे वसूल करने के लिए सरकार ने क्या विशेष उपाय अपनाये हैं ?

वित्त मंत्रालय में राज्य मंत्री (श्री विद्या-चरण शुक्ल) : (क) तथा (ख). वर्ष 1969-70 में, कर अपवंचन के 26 मामलों में इस्तगसे की कार्यवाही की गई। इस्तगसे की कार्यवाही का कर वसूली से कोई संबंध नहीं है, क्योंकि इस्तगसे की कार्यवाही शुरू होने से पहले ही, हो सकता है कि करों की पूरी वसूली हो चुकी हो।

Excise Relief to Fibre Industry

4720. SHRI HIMATSINGKA: Will the Minister of FINANCE be pleased to state:

(a) whether Government's attention has been drawn to the statement of the President of Man-made Fibre Association of India as reported in the *Times of India* of 5th August, 1970 demanding excise relief for fibre industry; and

(b) if so, Government's reaction thereto?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI VIDYA CHARAN SHUKLA): (a) Yes, Sir.

(b) The suggestion made by the President of Man-made Fibre Association of India, that is, if the Government could provide 15% relief in excise duty every year, a corresponding relief in consumer prices could be given to the people, has been noted.

CORRECTION OF ANSWER TO UN-STARRED QUESTION No. 89 DATED 27-7-1970 RE. CUT IN EXPENDITURE OF MINISTER'S AND OFFICER'S FURNITURE, ELECTRICITY, STATIONERY ETC.

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT (SHRI PARIMAL GHOSH): In answer to Unstarred Question No. 89 on the 27th July, 1970 regarding cut in expenditure of Minister's and Officer's furniture, electricity, sta-

tionery etc., it was stated that "There is no ceiling for the supply of electricity and water at the residences of the Ministers and Deputy Ministers. They have, however, agreed to a voluntary ceiling of Rs. 2,400/- per mensem. For the consumption of water and electricity above this ceiling, a Minister is liable to make payment." A typographical mistake has occurred in this answer. The correct position is that the voluntary ceiling is Rs. 200 per mensem or Rs. 2,400/- per annum.

12.08 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

REPORTED PILFERING AND DESTRUCTIVE ACTIVITIES ON HALDIA BARAUNI PIPELINE NEAR WEST BENGAL-BIHAR BORDER

SHRI INDRAJIT GUPTA (Alipore): Before calling his attention, may I draw your attention to the fact that the statement in reply running to 1½ pages was handed to us just now at 12 noon. Only the other day you observed that such statements should be made available much earlier so that we can go through them.

MR. SPEAKER: It can be read by the Minister.

SHRI S. KUNDU (Balasore): They cannot make the bureaucracy work. They do not care for your directives. That is my experience with these Ministers.

MR. SPEAKER: If I do not receive the statement in time, the Minister will have to wait till the evening. Today I make an exception. But I warn them. They must send me the statement in time.

SHRI PILOO MODY (Godhra): Otherwise, give them detention in the evening.

SHRI INDRAJIT GUPTA: I call the attention of the Minister of Petroleum and Chemicals and Mines and Metals to the following matter of urgent public importance and request that he may make a statement thereon:

The reported pilfering and destructive activities on Haldia-Barauni Oil Pipeline near West Bengal-Bihar border.

THE MINISTER OF PETROLEUM AND CHEMICALS AND MINES AND METALS (DR. TRIGUNA SEN): First, I must apologise for the fact that the statement was made available only at 12 O'Clock. I was given to understand that it was circulated yesterday—I do not know why this happened.

SHRI JYOTIRMOY BASU (Diamond Harbour): If he cannot give a statement in time, how can he run a huge pipeline?

SHRI BALRAJ MADHOK (South Delhi): They cannot shift the blame on to the Secretariat. For us, only he is responsible.

MR. SPEAKER: If it was yesterday, it was Sunday.

DR. TRIGUNA SEN: The Haldia-Barauni-Kanpur Products Pipeline is comprised of two major sections, namely; (a) Barauni-Kanpur (b) and Barauni-Haldia and a branch line of 58 kms. from Baradabar to Maurigram. Since September 1967, the Barauni-Haldia section has been transporting petroleum products from the Barauni Refinery to the delivery points of Marketing Division of the IOC.

2. During the three years of its operations, four major incidents of suspected attempt of theft/pilferage of petroleum products have been reported so far. The first major one took place on 8th March, 1968 near Jasidih, the second on 8th December, 1969, 20 kms. away from the first; the third on 10th May, 1970 and fourth on 4th/5th June, 1970 at Jhajha. Only in case of the first incident, some drop in the pipeline pressure was recorded. There have been seven other minor attempts.

It is reported that about 50 kl of motor spirit was lost in the first incident. In the others, no loss or substantial damage to property has taken place.

These repeated incidents and their occurrence in roughly the same area has caused concern to Government and I.O.C. We have taken up this matter with the State Government through the Ministry of Home Affairs. Police investigations into these incidents have not been fruitful so far. Suspects are being watched. The local police has started